

IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

ITEM No. 30

**CA 369/2020, CA 1001/2020, CA 511/2020, CA 209/2021, CA
328/2021, IA 15/2021, CA 16/2021 & IA 1739/2021 in CP
3638/MB/2018**

IN THE MATTER OF:

Union of India Petitioner
V/s
Infrastructure Leasing & Financial Services Ltd &Ors Respondent

U/s 242(4), 241-242 of the CA, 2013

Order delivered on 23.11.2021

CORAM:

JUSTICE PRADEEP NARHARI DESHMUKH
HON'BLE MEMBER (JUDICIAL)

SH. KAPAL KUMAR VOHRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant: Adv. Sanjay Kapur, Adv. VM Kannan, Megha Karnwal, Arjun Bhatia, Monali Taunk, Adv. Bimal Rajasekhar in CA/511/2020
Adv. Cyrus Ardeshir a/w Jaideep Singh Khattar and Pranav Shah i/b Abhishek Adke in IA 1739 of 2021
Adv. M.S.Bhardwaj in IA 267/2021
Senior Counsel Mr Dinyar Madon a/w Mr Raj Panchmatia, Mr Gaurav Juneja, Ms Jyoti Sinha, Mr Harsh Salgia i/b M/s Khaitan & Co in CA No 328 of 2021 (along with CA No. 1192 of 2020)
Mr. Ashish Kamat a/w Mr. Adarsh Saxena, Ms. Drishti Das, Mr. Darshan Furia, Ms. Shivani Sathe and Ms. Roma Bhojani i/by Cyril Amarchand Mangaldas in CA 209 of 2021 & CA 16 of 2021

For the Intervenor: Mr. Janak Dwarkadas, Senior Counsel, V.P. Singh, Aditya Jalan, Neerja Balakrishnan, Vanya Chhabra, Vidhi Barot in IA 15/2021 & CA 16/2021

For the Managing Advisor: Advocate Deep Roy and Advocate Shrishti Agnihotri in IA 1001/2020

For the Respondent: Mr. Manmeet Singh, Advocate with Shantanu Chaturvedi, Advocate and Ms. Ria Kohli, Advocate for Respondent No. 3 in IA No. 1739 of 2021
Vishal Jathar I/b MDP & Partners for Respondent No.2 (Axis Bank) in IA/1739/2021

Mr. Ashish Kamat a/w Mr. Adarsh Saxena, Ms. Drishti Das, Mr. Darshan Furia, Ms. Shivani Sathe and Ms. Roma Bhojani i/by Cyril Amarchand Mangaldas for: R1 and R4 in CA 369 of 2020, R1 in CA 1001 of 2020, R1 in CA 511 of 2020, Respondent in CA 328 of 2021, Respondent in IA 15 of 2021, R10 in CA 1739 of 2021

ORDER

CA 369/2020 & CA 209/2021- By consent of the parties, list the case on **17.01.22**.

CA 1001/2020- Ld Counsel for the parties submitted that another CA bearing No. 10/2021 has not been listed today. List the CA 10/2021 along with the present Application on the adjourned date. List the case on **17.01.22**.

CA 511/2020- Ld Counsel for the parties submits that the pleadings are complete. List the case on **17.01.22**.

CA 328/2021- Ld Counsel for the parties are present. Counsel for the Respondent points out that he had filed Application for impleadment bearing CA No. 1192/2020. However, it is not listed today. Admittedly the said Application will have to be heard before the present Application. List the case on **10.12.2021**

IA 15/2021 & CA 16/2021- Ld Senior Counsel points out that there is order passed by the Hon'ble High Court for speedier disposal of CA No. IA 16/2021. Parties are directed to place the copy of the such order on record. IA 15/2021 is a connected matter. List the cases on **10.12.2021**.

IA 1739/2021- Counsel for the R2, R3 & R10 are present. None for the other Respondents. Ld Counsel for the Respondents are directed to file the replies if any, within 2 weeks from today with copies to other parties. List the case on **17.01.22**

Sd/-
(JUSTICE PRADEEP NARHARI DESHMUKH)
MEMBER (JUDICIAL)

Sd/-
(KAPAL KUMAR VOHRA)
MEMBER (TECHNICAL)